

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 633 of 2018

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd. (ARCIL) ...Appellant

Versus

**Koteswara Rao Karuchola (R.P. for
Viceroy Hotels Ltd.) & Ors. ...Respondents**

Present:

**For Appellant : Mr. Arun Kathpalia, Sr. Advocate with Mr. Shashank
Agarwal, Mr. Satendra K. Rai, Advocates.**

**For Respondents: Mr. Aditya V. Singh, Mr. Diwakar Maheshwari,
Advocate for R-1.
Mr. Kumar Sudeep Advocate for Respondent No. 3**

With

Company Appeal (AT) (Insolvency) No. 718 of 2018

IN THE MATTER OF:

Mahal Hotel Pvt. Ltd. ...Appellant

Versus

Asset Reconstruction Company (India) Ltd. (ARCIL) ...Respondent

Present:

For Appellant : Mr. Kumar Sudeep, Advocate

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shashank
Agarwal, Mr. Satendra K. Rai, Advocates**

**Mr. Aditya V. Singh, Mr. Diwakar Maheshwari,
Advocate for R-2.**

....contd.

ORDER

11.07.2019 - Heard Further.

Learned counsel for the Appellant is allowed to file additional affidavit by 15th July, 2019 along with copy of proceedings under 'PMLA' (Prevention of Money Laundering Act) and decision taken, if any, against 'Mahal Hotel Pvt. Ltd.'

The 'Mahal Hotel Pvt. Ltd.' may file rejoinder within three days thereof.

Post these appeal(s) for further hearing on **24th July, 2019 at 2.00 P.M.** on the top of the list.

In the meantime, parties may also file short written submissions not more than three pages within a week.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc